

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No.179 of 2010 &**  
**IA -248of 2010**

**Dated 13<sup>th</sup> July, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**M/s Patikari Power Private Limited** ... Appellant(s)

**Versus**

**H P Electricity Regulatory Commission & Ors.** ...Respondent(s)

**Counsel for the Appellant(s): Mr. TarunJohri**  
**Counsel for the Respondent(s): Ms. Shikha Ohri for HPERC**  
**Mr. Anand K. Ganesan for R.2**

**ORDER**

As directed by this Tribunal, the learned counsel for the Respondent has filed the reply on 27.06.2011. The learned counsel for the Appellant seeks some time to file the Rejoinder.

Post the matter on **16.08.2011**. In the meantime, the learned counsel for the Appellant is directed to file the rejoinder after serving copy on the other side.

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. KarpagaVinayagam )**  
**Chairperson**

**TS/ KS**